

1	2
Tamilnadu	2809
Tripura	887
Uttar Pradesh	4195
West Bangal	3698
Not Specified	2986
All India	57512

[English]

Export of Onion and Potato

2576. SHRI RAMACHANDRA VEERAPPA :
SHRI MOHAN RAWALE :

Will the Minister of COMMERCE be pleased to state :

(a) the quantity of onion and potato exported after lifting the ban on export of onion and potato recently; and

(b) the foreign exchange earned through its export during the above period?

THE MINISTER OF COMMRCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Restrictions on export of potatoes were removed on 22nd January, 1999 and ban on export of onion was partially lifted on 1st February, 1999 and again further relaxed on 12th February, 1999. Since there is a gap of at least four months in the availability of figures of export from the Directorate General of Commercial Intelligence and Statistics, Calcutta after the exports are effected, figures of export of potatoes and onions made in January and February, 1999 are not available. However, as per details available from NAFED and Maharashtra State Agricultural Marketing Board (MSAMB), No Objection Certificates (NOCs) have been issued for the export of onion as given below :

(As on 4.3.1999)

	Qty (MTs)	FOB value (Rs lakhs)
I. NAFED		
i. Krishnapuram & Bangalore Rose onion	11045	1932.0
ii. Export to Sri Lanka	750	61.84
II MSAMB	25,000 MTs	-

Export of Vegetable Fats

2577. SHRI FRANCISCO SARDINHA : Will the Minister of COMMERCE be pleased to state :

(a) whether export of vegetable fats is in jeopardy as some of the European Countries have banned their use in chocolate manufacturing;

(b) if so, the details thereof alongwith the reason therefor; and

(c) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Some member states of the European Union namely Belgium France, Germany, Greece, Italy, Luxembourg, Netherlands and Spain are not permitting use of vegetable fats in chocolate manufacturing on account of quality concerns due to differing national attitudes of what the consumer wants.

(c) The concerns of India are made known to the respective Governments through our Missions abroad whenever standards established have a detrimental effect on our exports.

Private Banks

2578. DR. BIZAY SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to bring the private banks under the investigative jurisdiction of the Central Vigilance Commission;

(b) if so, the details thereof;

(c) whether the Government propose to order CBI for conducting inquiry into the misdeeds of private banks; and

(d) if not, the manner in which the Government propose to discipline the private banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FIINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Private Sector Banks are regulated by the Reserve Bank of India.

[Transaltion]

Rules of Speedy Automatic Clearance to Projects

2579. DR. MADAN PRASAD JAISWAL :
SHRI PRADEEP KUMAR YADAV :
SHRI RAMPAL SINGH :